

(7)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## NEW BOMBAY BENCH

O.A. No. 472/89

~~XXXXXX~~

198

DATE OF DECISION 16th APR 1991

SHRI S.S.AMRITE

Petitioner

MR.Y.R.SINGH, for Mr.L.M.Nerlekar Advocate for the Petitioner(s)

Versus

CHIEF ENGINEER, C.R. (Const) Respondent  
Bombay.

Mr.H.R.Yadav, Law Asstt. in the Advocate for the Respondent(s)  
office of respondent.H.Q.O.  
Bombay.

### CORAM

The Hon'ble Mr. P.S.CHAUDHURI, MEMBER(A)

The Hon'ble Mr. T.CHANDRASHEKHAR REDDY, MEMBER(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

  
 P.S. Chaudhuri  
 (P.S. CHAUDHURI)  
 M(A)

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
NEW BOMBAY

ORIGINAL APPLICATION NO.472/89

SHRI S.S.AMRITE,  
RESIDING AT ROOM NO.8,  
Railway Quarters M.S./  
R.B.II, Dombivali,  
Dist.Thane.

....APPLICANT

VS.

Chief Engineer,  
Central Railway,  
(Construction),Bombay.

... Respondents.

CORAM : HON'BLE MEMBER SHRI P.S.CHAUDHURI, MEMBER(A)

HON'BLE MEMBER SHRI T.CHANDRASHEKHAR REDDY, MEMBER (J)

Appearance :

Mr.Y.R.Singh, Adv,  
for Mr.L.M.Nerlekar,Adv,  
for the applicant.

MR.H.R.YADAV, Law Asstt.,  
in the office of respondent  
Head quarter Office, Bombay.

ORAL JUDGMENT

(PER : P.S.CHAUDHURI, M/A,)

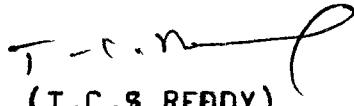
16th APRIL 1991

This application under Section 19 of the Administrative Tribunals Act, 1985 was filed on 5.7.1989. In it the applicant who is working as Track Superintendent in the Office of CAO(C) at Bombay V.T. is challenging the order dated 10.2.1989 by which he is transferred from the post of CPWI under XEN/C/KTRP, Vashi to his present post.

2: We have heard Mr.Y.R.Singh, holding the brief of Mr.L.M.Nerlekar, learned counsel for the applicant. Mr.H.R. Yadav, Law Assistant in the Office of the respondents' Head-quarter office is present.

3. Mr.Yadav submits that the applicant has sent them an application dated 19.2.1991 stating that he has requested his advocate to withdraw this application. This position is not disputed by Mr.Singh. In view of this position, the application merits dismissal as withdrawn.

4. We accordingly dismiss the application as withdrawn. In the circumstances of the case there will no orders as to costs.

  
(T.C.S.REDDY)  
M(J)

  
(P.S.CHAUDHURI)  
M(A)